

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 999 & 996 OF 2017 IN
DFR NO. 3171 OF 2017

Dated: 20th December, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Co. Ltd. ... Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. G. Saikumar
Mr. Manoj Kaushik
Ms. Saumya Saikumar

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-2

ORDER

The learned counsel, Mr. Anand K. Ganesan, takes notice on behalf of the second Respondent. He prays for two weeks time to file his objection to the IA No. 996 of 2017 in DFR No. 3171 of 2017 filed by the Appellant for condoning the delay in filing the Appeal.

Submission made by the learned counsel appearing for the second Respondent, as stated above, place on record.

The learned counsel appearing for the second Respondent is permitted to file his objection to the IA No. 996 of 2017 in DFR No. 3171 of 2017 filed by the Appellant for condoning the delay in filing the Appeal within two weeks from today, as requested, after duly serving copy on the other side.

Post this matter on 19.01.2018, as agreed by the learned counsel appearing for the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

js/vt